

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. S. VENUGOPALACHARI) : (a) and (b) The food grain production during 1996-97 was 198.17 million tonnes which was an all time record. A Statement giving production of foodgrains for 1996-97, State-wise, is attached.

(c) In order to increase the productivity and production of food grains, the Government is implementing various centrally sponsored, crop specific developmental schemes namely, Integrated Cereals Development Programme in Rice, Wheat and Coarse Cereals base cropping system areas, Accelerated Maize Development Programme, National Pulses Development Project etc.

Statement

Estimate of Production of Total foodgrains, 1996-97

State	Production (Thousand Tonnes)
	1996-97 (Likely) As on 16-6-97
1	2
Andhra Pradesh	12628
Assam	3676
Bihar	13813
Gujarat	4943
Haryana	11369
Himachal Pradesh	1538
Jammu and Kashmir	1575
Karnataka	9335
Kerala	873
Madhya Pradesh	19565
Maharashtra	14548
Orissa	4786
Punjab	21566
Rajasthan	13045
Tamil Nadu	7529
Uttar Pradesh	42439
West Bengal	12885
Others	2057
All India	198170

Drug Prices Liabilities Review Committee

2090. DR. BALI RAM : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether member of the Drug Liabilities Review Committee and top bureaucrats of his Ministry are involved in scandelaus collusion:

(b) whether he has seen the cases of recovery relating to Baralgone Ketone of Hoechst, Doxycycline of US Vitamins, Ethambutol of Yash Pharma and Rifampicin of top producer;

(c) the step taken to fix responsibility and accountability in this regard ; and

(d) who is responsible for determining liability and the reasons as to why the cost experts only certify mathematical accuracy not the liability?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI M. ARUNACHALAM) : (a) No, Sir.

(b) and (c) The DPEA liability cases of Baralgon Ketone of M/s Hoechst, Doxycycline of M/s U.S. Vitamins are presently before the Drugs Prices Liabilities Review Committee (DPLRC).

As regards DPEA liabilities in respect of bulk drug Rifampicin, in all, 11 cases based on this bulk drug have been referred to the DPLR Committee for its recommendations. The Committee has already furnished 4 Reports on the Rifampicin cases, to the Govt. In three cases, the Committee has up-held the Govt.'s claim against the parties in toto. In one case, the liability of the party under DPEA has been up-held but the quantum of payment has been reduced by recalculation.

As regards the DPEA liability case of M/s Yash Pharma, the DPLR Committee has finalised its Report ex-parte. This company has approached the Govt. for one more opportunity to represent their case. The company has also deposited 50% of the principal amount with the Govt. into the DPEA and thereafter, the company's request has been accepted.

(d) The liability of the companies are computed by the Deptt. Costs experts are part of the liability determination process. However, such computation are subject to vetting by the DPLR Committee.

Export of Single Super Phosphate to Bangladesh

2091. SHRI AJMEERA CHNDULAL : Will the Minister of AGRICULTURE be pleased to state :

(a) whether the attention of the Government has been drawn to the newsitem captioned "Benefit meant for Indian farmers go to Bangladesh" appeared in the *Indian Express* dated May 15, 1997;

(b) if so, the main recommendations made on the export of fertilizers to Bangladesh by the Joint Parliamentary Committee on Fertilizers;

(c) whether the C & A G has also conducted test audit in which he has revealed that Railways incurred losses amounting to Rs. Four crores between January, 1994 and August, 1996,